

Ê ITEM NO.2

COURT NO.12

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 20428-20429/2014 in Criminal Appeal

No(s). 1973-1974/2014

CHIRAUNJI LAL AND ORS

Appellant(s)

VERSUS

STATE OF UP AND ANR

Respondent(s)

(for bail and office report)

Date : 15/09/2015 These applications were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Appellant(s)

Mr. Sanjay Kumar Dubey, Adv.
Ms. Shashi Singh, Adv.
Mr. Rakesh Kumar T., Adv.
Mr. Devendra Kumar Shukla, Adv.
Mr. Rajiv Ranjan Dwivedi, Adv.

For Respondent(s)

Mr. Aarohi Bhalla, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We are satisfied that the Appellants are entitled to be released on bail. Accordingly we direct that the appellants be released on bail subject to their furnishing bail bond in the sum of Rs. 20,000/- each (Rupees Twenty Thousand only) with one surety each of the like amount to the satisfaction of the Trial Court.

Signature Not Verified

(NEELAM GULATI)

(SAROJ SAINI)

Digitally signed by
Usha Rani Bhardwaj
Date: 2015.09.15
16:54:09 IST
Reason:

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